## GOVERNMENT OF JAMMU AND KASHMIR DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS Civil Secretariat, Srinagar/Jammu

## **Notification**

Jammu, the 15th of July, 2024

**S.0 363**. In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagrik Suraksha Sanhita,2023, the Government hereby appoints Mr. Tharun Patnaik AC (IAS Batch 2023 UT) to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Srinagar .

By Order of the Government of Jammu and Kashmir.

Sd/-(Achal Sethi) Secretary to Government

Dated: -15-07-2024

No. LAW-Powr/3/2022-10

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Kashmir.
- 3) Secretary to Government, Revenue Department.
- 4) District Magistrate Srinagar This is with reference to letter No. DMS/PS/2024/584 Dated: 27-06-2024.
- 5) Mr. Tharun Patnaik, AC UT (IAS Batch 2023 UT) for information.
- 6) General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
- 7) SO Section, Department of Law, Justice and Parliamentary Affairs.

8) Incharge Website

Senior Law Officer
Department of Law, Justice and P.A